



2026:AHC:24421

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 4192 of 2026

Smt. Irfana Begum And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sunil Kumar Tiwari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The petitioners have preferred the present petition with the following prayers:-

i. to issue a writ, order or direction in the nature of mandamus commanding and AJAN directing the respondent no. 4 to consider and decide the representation dated 13-05-2025 by which the petitioner requested to record the names of the petitioners as co-tenure holders of Khata No. 1234 Gata No. 2317kha aria 0.0200hec., Gata No. 2319G aria 0.0100 Hec. and Gata No. 2322G aria 0.9960Hec. in the new Khatauni 1429-1435 Fasali / revenue record in accordance with law which is pending before him, SO that the justice may be done.

4. It is argued by learned counsel for the petitioner that the matter is pending before the respondent No.4 since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.

5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.4/Sub Divisional Magistrate, Tehsil Shahabad, Rampur to decide the aforesaid application filed ***strictly in accordance with law most expeditiously and preferably within a period of eight weeks*** from the date of production of certified copy before the respondent No.4 but without granting unnecessary adjournment unless there is no legal impediment.

6. It is made clear that this Court has not adjudicated the matter on merits.

(Prakash Padia,J.)

February 4, 2026
saqlain